

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:894
ANSWERED ON:27.02.2015
REGULATION OF SALARY
Muddahanumegowda Shri S.P.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the abnormal pay packages being given by various TV media network / film distribution companies to their directors/ producers/ artistes involving film production, owning the satellite and telecast rights;
- (b) if so, the details thereof;
- (c) whether Government proposes to regulate and monitor these abnormal packages; and
- (d) if so, the details thereof along with the manner in which it is likely to be done?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) : The managerial remuneration payable by a listed company and its subsidiaries to its directors is regulated under section 197 of the Companies Act, 2013 (the Act) read with the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014. In terms of these provisions, the total managerial remuneration shall not exceed 11% of net profits of the Company for that financial year unless the Company, in a general meeting, with the approval of the Central Government, authorises payment of remuneration in excess of the above ceiling. Salaries of other personnel are not regulated under the Act.